



for

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\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 3269/2014 & CM APPL. 8677/2014

R K KAPOOR, ADVOCATE

..... Petitioner

Through

Petitioner in person with Ms. Rekha Giri,

Advocate

versus

THE HIGH COURT OF DELHI & ORS. ..... R

..... Respondents

Advocates

Through: Mr. Varun Mishra, respondent no.1.

Mr.Rahul Mehra, Standing Counsel (Crl.) and Mr.Tushar Sannu, Advs. for the State. Mr.Rajiv Bansal and Ms.Tanya, Advs. for

DDA.

Mr. Anil Grover, Standing Counsel with Mr. Vishal Vij, Advocate for NDMC.

Mr. Peeyoosh Kalra, ASC with Ms. Sona

Babbar, Advocate for PWD.

Mr.Anurag Ahluwalia, CGSC, and Ms.Nisha Sharma, Adv. for respondent

no.3.

Mr. Rajiv Bansal, Ms. Uma Lohray and Mr. Anurag Tripathi, Advocates for

DDA.

Ms.Lakshita Sethi, Advocate for the

intervenor.

## **CORAM:**

## HON'BLE MR. JUSTICE G.S.SISTANI HON'BLE MS. JUSTICE SANGITA DHINGRA SEHGAL ORDER

**%** 27.01.2017

Mr. Kalra, learned Additional Standing Counsel appearing on behalf of PWD submits that composite tender for civil and electrical work pertaining to S-Block (Delhi High Court) has been opened and the same has been processed. He reiterates that the work of construction of S-Block would commence by the end of March, 2017 and the work will be completed within 30 months. We make it clear that in case the time schedule is not adhered to, this Court will be forced to take a serious view in the matter.





Mr. Mishra, learned counsel appearing on behalf of Delhi High Court submits that he is awaiting instructions as to whether the status report has been placed before the Building Maintenance & Construction Committee, Tis Hazari Court or not. He submits that the suggestions and input of the Committee are awaited.

Mr. Kalra, points out that at Tis Hazari out of total area of 110713 sq.mtrs, 33% of the area is occupied by chambers(legal/illegal), 17% is occupied by the main court complex building, treasury and other adjacent buildings including revenue and tehsil. The area also comprises 48 quarters. It is pointed out by Mr. Kapoor that as per MPD 2021, 30% ground coverage and 200% FAR is permissible and at present, approximately 17% ground coverage of plot and approximately 52% FAR are existing in the total land in Tis Hazari Courts Complex. In this backdrop, this Court is of the view that the Building Maintenance & Construction Committee, may consider the use of the FAR available for the benefit and optimum use of the functioning of the court.

Mr. Bansal, learned counsel appearing on behalf of DDA submits that for court development, three parcels of land at Anand Vihar, Shastri Park and Tikri Khurd have been offered by the DDA to Delhi Government. However, the payment has not been made, thus the possession has not been handed over. We except the Delhi Government to respond and submit a time frame as to when the payment would be made and also bring to the notice of the Court as to how it is proposed to use the land.

List on 03.03.2017.

G.S.SISTANI, J

SANGITA DHINGRA SEHGAL, J

**JANUARY 27, 2017/**pst / *W.P.(C) 3269/2014* 

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